

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

**CP NO. 244/2016
RT CA (CAA) No. 112/Chd/Hry/2017**

**Under Section 391 of the
Companies Act, 1956**

In the matter of scheme of amalgamation
and demerger between:

Anant Raj Agencies Pvt. Ltd. having its
Registered office at Plot No. CP-1, Sector 8
IMT Manesar, Gurgaon, Haryana-122051

....Demerged Company-1/Amalgamating
Company/Applicant Company-1

And

Taurus Promoters & Developers Pvt. Ltd.
having its Registered office at Plot No. CP-1,
Sector 8 IMT Manesar, Gurgaon,
Haryana-122051.

....Resulting Company-1/Applicant Company-2

And

Anant Raj Ltd. having its registered
office at Plot No. CP-1, Sector 8
IMT Manesar, Gurgaon, Haryana-122051

....Amalgamated Company/ Demerged
Company 2/Applicant Company-3

And

Anant Raj Global Ltd. having its
Registered office at Plot No. CP-1, Sector 8
IMT Manesar, Gurgaon, Haryana-122051

....Resulting Company-2/Applicant Company-4

Order delivered on: 27.09.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner (s) : Mr. Atul V. Sood, Advocate.

For the objector – Lalea : 1. Mr. Rohan Mittal, Advocate.
Trading Ltd. 2. Mr. Anchit Oswal, Advocate.

ORDER (Oral)

The resolution in the meeting of secured creditors failed as per the report of the Chairperson. In view of the above, the instant petition is rendered infructuous. Ordered accordingly. However, the petitioner-companies are at liberty to file fresh petition/application, if so advised.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 27, 2017
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